

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR

### WATERFRONT BUILDCON LLP OPERATING IN REALESTATE BUSINESS AT THANE, MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	WATERFRONT BUILDCON LLP PAN: AACFW0721G LLPIN: AAB-3911
2.	Address of the registered office	7 <sup>TH</sup> FLOOR, SUN PLAZA, HARI OM NAGAR OFF EASTERN EXPRESS HIGHWAY, MULUND (EAST), MUMBAI, Maharashtra, India, 400081
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Kasarvadavali, Ghodbunder Road, Thane, (Near Kasarvadavali Naka) Mumbai-400615
5.	Installed capacity of main products/ services	Not applicable as the Corporate Debtor is engaged into the business of building construction and developing real estate Projects.
6.	Quantity and value of main products/ services sold in last financial year	As per Financial Year 2022-23 No Sale in FY 2022-23
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	A. Mail at <a href="mailto:cirpwaterfrontllp@gmail.com">cirpwaterfrontllp@gmail.com</a> B. List of Creditors are available at website of IBBI at <a href="https://ibbi.gov.in/en/claims/front-claim-details/15984">https://ibbi.gov.in/en/claims/front-claim-details/15984</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing on <a href="mailto:cirpwaterfrontllp@gmail.com">cirpwaterfrontllp@gmail.com</a>
10.	Last date for receipt of expression of interest	8 <sup>th</sup> May 2024
11.	Date of issue of provisional list of prospective resolution applicants	18 <sup>th</sup> May 2024
12.	Last date for submission of objections to provisional list	23 <sup>rd</sup> May 2024
13.	Date of issue of final list of prospective resolution applicants	2 <sup>nd</sup> June 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7 <sup>th</sup> June 2024

15.	Last date for submission of resolution plans	7 <sup>th</sup> July 2024
16.	Process email id to submit Expression of Interest	<a href="mailto:cirpwaterfrontllp@gmail.com">cirpwaterfrontllp@gmail.com</a>

Pawan Madhav Shetty

**Pawan Madhav Shetty** Digitally signed by Pawan Madhav Shetty  
Date: 2024.04.22 14:36:33 +05'30'

Deemed Resolution Professional  
In Matter Of Waterfront Buildcon LLP

**Mem. No.:** IBBI/IPA-001/IP-P02606/2021-22/14001

**IBBI Registered Address:** G1002 The Metropolitan Chinchwadgaon Pune 411033,  
Link Road ,Near Darshan Hall, Elpro Compound ,Pune, Maharashtra, 411033

Date: 22/04/2024

Place: Pune

Self vision centre at Ruia college

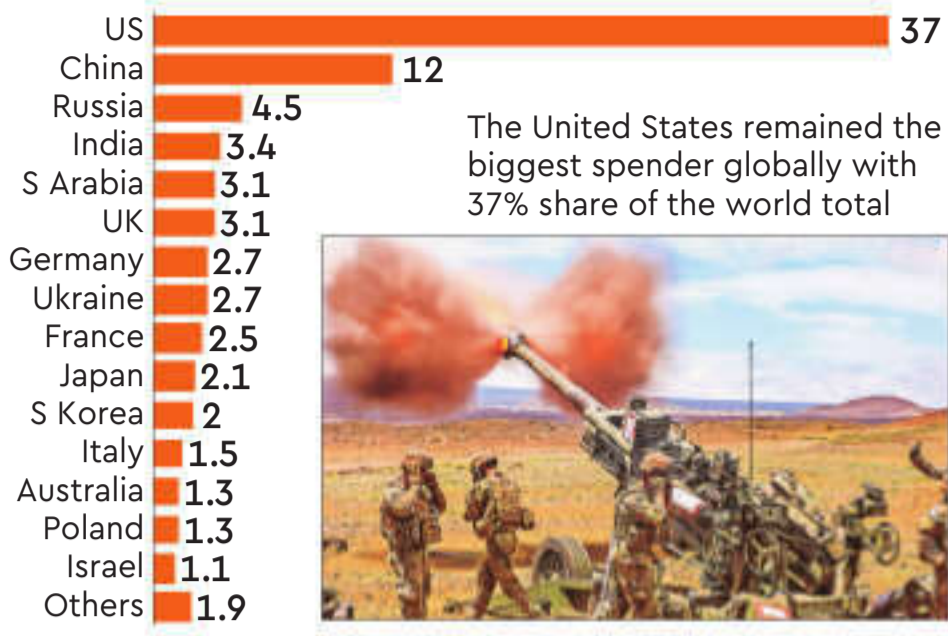
The Dr. Kishore Manilal Shah Self Vision Centre by Sauradip Chemical Industries was recently inaugurated at Ramnarin Ruia Autonomous College. Nadir Godrej, chairman &

managing director, Godrej Industries, was chief guest and Sandeep Kokane, executive vice president, R&D, JSW Paints, was a guest of honour. —FE BUREAU

India ranks fourth in global military spending

Global military expenditure grew 7% to \$2.43 trn in 2023, data shows

The top 15 spenders account for over 80% of world military expenditure in 2023



The United States remained the biggest spender globally with 37% share of the world total



INDIA WAS THE fourth largest military spender globally in 2023, a leading conflict think-tank said on Monday. At \$83.6 billion, the country's military expenditure was 4.2% higher than in 2022. At \$83.6 billion, the country's military expenditure was 4.2% higher than in 2022.

Meanwhile, global military expenditure grew 7% to \$2.43

trillion in 2023, the steepest annual rise since 2009 as international peace and secu-

rety deteriorated. As per the Stockholm International Peace Research Insti-

Most European NATO members had boosted such spending. The US raised it by 2% to \$916 billion, representing around two-thirds of total NATO military spending

were equivalent to about 91% of Russian spending," the think-tank said.

It said NATO member countries' spending totalled 55% of the world's expenditure. "For European NATO states, the past two years of war in Ukraine have fundamentally changed the security outlook," SIPRI researcher Lorenzo Scarzatta said.

"This shift in threat perceptions is reflected in growing shares of GDP being directed towards military spending, with the NATO target of 2% increasingly being seen as a baseline rather than a threshold to reach."

NATO member states are expected to set aside at least 2% of gross domestic product for defence expenditure by the alliance.

SIPRI said most European NATO members had boosted such spending. The US raised it by 2% to \$916 billion, representing around two-thirds of total NATO military spending. The percentage changes are expressed in real terms, in constant 2022 prices, SIPRI added.

KEJRIWAL'S APPLICATION TO COURT

AIIMS docs to decide if CM needs insulin



Delhi minister Atishi along with AAP supporters with vials of 'insulin' during a rally outside the Tihar jail on Sunday

NIRBHAY THAKUR New Delhi, April 22

REJECTING DELHI CHIEF Minister Arvind Kejriwal's plea seeking daily consultations with his doctor through video conferencing, Special Judge Kavari Baweja Monday directed the Tihar jail authorities to constitute a medical board composed of doctors from AIIMS which will decide whether he needs insulin or not.

The Chief Minister has been lodged in Tihar Jail since April 1, following his arrest in the Delhi excise policy case by the Enforcement Directorate (ED) on March 21.

The court was hearing an application moved by the CM to allow him to have insulin inside the jail owing to his diabetic condition. Kejriwal had also requested online consultation with a private doctor every day for 15 minutes in the presence of his wife, Sunita Kejriwal.

The Court Monday said home-cooked food can be provided to Kejriwal but it must strictly adhere to the diet chart given by his doctor

on April 1. Jail authorities were also directed by the court to ensure there was no deviation from the medically prescribed diet. Earlier, the court had noted certain deviations in the prescribed diet and home-cooked food eaten by Kejriwal. "...the food items provided as home-cooked food are quite different from the diet prescribed by his own doctor of WHEALTH, Centre for Excellence in Diabetes and Weight Management," noted Baweja in the order, adding that mangoes were not mentioned in the prescribed diet either.

The court noted that from the response of the ED and jail authorities, it emerged that the CM had never requested insulin in Tihar.

At the same time, the court also pulled up Tihar jail authorities for allowing food items that were not part of Kejriwal's diet to be sent to him. "...this court is also unable to fathom as to why the family of the applicant (Kejriwal) has been sending various articles against his medically prescribed diet i.e. mango, sweets,

aloo puri etc.," said the judge. The ED had on Thursday alleged that the CM was deliberately eating mangoes and other food items to raise his blood sugar levels and create grounds for bail.

In Tihar, Kejriwal's diet includes eggs, poha, namkeen, banana, upma, uttapam, roti, puri sabji, salad, rajma, rice, tea, mango, papaya and sweets, as per the submissions of the ED.

The CM had on Friday informed Rouse Avenue Court that mangoes were sent from his home only thrice after he was arrested by the ED last month. Besides, Kejriwal said, he had sugar-free sweets six times.

While his application was being heard in court, the counsel for the jail authorities submitted that the CM's sugar levels would drop drastically if he took insulin. He added that Kejriwal's sugar levels were normal on most days. Recently, a jail official said that during a 40-minute video consultation by AIIMS senior specialists, "neither the issue of insulin was raised by Kejriwal, nor was it suggested by the doctors."

'Tihar authorities lying under political pressure'

DELHI CHIEF MINISTER Arvind Kejriwal on Monday wrote to Tihar Jail authorities alleging that he was not being administered insulin despite flagging his peaking sugar levels, AAP sources said. He accused the prison authorities of lying over the issue under "political pressure".

AAP supremo Kejriwal, who is suffering from diabetes, has been in Tihar jail since April 1 after being arrested by the Enforcement Directorate in connection with a money laundering case in the now-scrapped Delhi liquor policy.

Referring to newspaper reports, the AAP national convener wrote he was "pained" that the prison authorities had made "false and misleading statements" regarding his health. He alleged these included his flagging his concern regarding the administration of insulin as well as doctors from AIIMS assuring him that there was "no serious concern" regarding his health.

"Statement No.1: 'The issue of insulin was never raised by Kejriwal'. This is false. I have raised the issue of insulin for 10 days, every day, multiple times. I showed my high sugar levels to every doctor who came to see me. I showed them that there were three peaks in the sugar level every day - between 250-320," Kejriwal wrote.

"I also showed them that my fasting sugar level was in the range of 160-200. Almost every day, I demanded insulin. Then how could you make such a statement that I never raised the issue?" he asked. Challenging the jail authorities' statement to the effect that AIIMS doctors had, during a 40-minute teleconsultation with him, assured him that there is "no serious concern", Kejriwal stated. ENS

Persistent stock falls 10%

GEETA NAIR Pune, April 22

IT COMPANY PERSISTENT Systems' share price on Monday tumbled 9.7% to ₹3,510.60 on the BSE, after the company guided for flat Ebit margins in FY25. This was the biggest single-day drop in the company's stock price in the last six years.

The company also reported a flat Ebit margin of 14.5% during the March quarter, against a market expectation of margin improvement during Q4. Sunil Sapre, CFO and executive director, Persistent Systems, said margin did not improve because of the deal ramp-ups in BFSI, healthcare and a couple of deals in the software high-tech segment, which led to a significant increase in headcount on site.

"There was an increase in sub-contracting costs from a little less than 11% to 14%, and that was weighing on the margin improvement plan," Sapre said. The company has guided for a 200-300 basis points increase in Ebit margins in the next two to three years. However, in the near term, there would be no margin improvement.

Rajnath lauds 'iron-clad' will of soldiers in Siachen

SIACHEN IS INDIA'S capital of "courage, grit and determination", Defence Minister Rajnath Singh said on Monday after carrying out an on-the-ground review of the security situation at the world's highest snow-clad battlefield.

Addressing soldiers at a forward post at an altitude of 15,100 ft, Singh lauded the "iron-clad" will of the Indian Army soldiers deployed in the icy cold glacier and said that their bravery will forever be an inspiration for future generations.

The defence minister described Siachen as a symbol of India's sovereignty and determination. He said that just as Delhi is India's national capital, Mumbai is the financial capital and Bengaluru is the technology capital, Siachen is the "capital of courage, grit and determination".

The Siachen glacier in the Karakoram range is known as the highest militarised zone in the world where the soldiers have to battle frostbite and high winds.

Singh's visit to Siachen came over a week after the Indian Army marked the 40th year of its presence in the strategically key region following the 'Operation Meghdoot'.

The defence minister



Defence Minister Rajnath Singh during a visit to Siachen Base Camp in Ladakh on Monday.

described the operation, which was launched by the Indian Army in Siachen on April 13, 1984, as a golden chapter of the country's military history. "The success of Operation Meghdoot is a matter of pride for all of us," he said.

The defence minister was accompanied by Chief of the Army Staff Gen Manoj Pandey, General Officer Commanding-in-Chief of Northern Command Lt Gen M V Suchindra

Kumar and General Officer Commanding of 14 Corps Lt Gen Rashmi Bali.

In his remarks, Singh lauded the soldiers for walking on the virtuous path of protecting the motherland with valour and determination in extreme conditions. "We are leading a peaceful life as we have an assurance that our brave soldiers stand steadfast at the borders," he said. —PTI

**RASOI LIMITED**  
CIN: U25190WB1905PLC001594  
Registered Office: 'Rasoi Court' 20, Sir R N Mukherjee Road, Kolkata - 700001  
Tel.: (033) 2248 0114, E-mail: secdept@rasoigroup.in Website: www.rasoigroup.in

**NOTICE**  
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)  
Shareholders of the Company are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Dividends declared for the financial year 2016-2017, which remained unclaimed for a period of seven years are due to be credited to IEPF on October 26, 2024. The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, the Company has sent individual notices to all the concerned shareholders whose equity share(s) are liable to be transferred to the IEPF Authority under the said Rules for taking appropriate action. The Company has also uploaded the full details of such shareholders on its website www.rasoigroup.in

In this connection, please note the following:

- (a) In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) which stand registered in your name(s) and held by you, will stand automatically cancelled.
- (b) In case you hold shares in electronic form: Your demat account will be debited for the shares liable for transfer to the IEPF.

In case no claim is received from the shareholders within the prescribed time period, the Company shall, with a view to comply with the requirements of the said Rules, transfer the share(s) to the demat account of the IEPF Authority within the prescribed due date as per the procedure set out in the Rules.

Shareholders may note that the unclaimed dividend amount and corresponding shares transferred to the IEPF Authority including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority by making an application in the prescribed form IEPF-5 online and sending the physical copy of the requisite documents enumerated in the form IEPF-5, to the Nodal Officer of the Company. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount on such shares and equity shares so transferred.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. C B Management Services (P) Limited, Unit: Rasoi Ltd, P-22, Bondel Road, Kolkata - 700019 Phone no: 033-40116700/22806692/22823643. E-mail: rta@cbms.com

For Rasoi Limited  
Sd/-  
Naresh Patangi  
Executive Director, CS & Compliance Officer  
DIN: 05244530 & Membership No: FCS 8112

**tru TRUCAP FINANCE LIMITED**  
(Formerly known as Dhanvarsha Finvest Ltd)  
Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AACD9887012C  
Corporate Identity Number: L24231MH1994PLC334457

**PUBLIC NOTICE**

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) on 26th April 2024 at Thane at 11:00 A.M.

Branch address: TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) Shop No. 18, B-Wing, Devi Darshan CHSL, Bhavani Chowk, Temblinaka, Thane-West, Thane - 400 601.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

**Dombivali Branch:** GL0000000161174, GL0000000165818, GL0000000061860, GL0000000068848, GL0000000075924, GL0000000109609, GL0000000060557, GL0000000060681, GL0000000082256, GL0000000085248, GL0000000113147, GL0000000145659, GL0000000153729, GL0000000108629 (Shivalik-102742513756), GL0000000099348 (Shivalik-102742513756), GL0000000168511 (Shivalik-102742515535), GL0000000086618, GL0000000086625, GL0000000080245, GL0000000142953, GL0000000139891, GL0000000140857, GL0000000111003, GL0000000064664, GL0000000097412 (Shivalik-102742513535), GL0000000090449, GL0000000082565, GL0000000091458 (Shivalik-102742513236), GL0000000106757 (Shivalik-102742513726), GL0000000128333, GL0000000101768, GL0000000133126, GL0000000105436.

**Malad Branch:** GL0000000153689, GL0000000154703, GL0000000155051, GL0000000156457, GL0000000083742, GL0000000083818, GL0000000086598, GL0000000083842, GL0000000143718, GL0000000170011, GL0000000171656 (Shivalik-102742515677), GL0000000171697 (Shivalik-102742515691), GL0000000172027 (Shivalik-102742515702), GL0000000171846 (Shivalik-102742515711), GL0000000175237, GL0000000176218 (Shivalik-102742515966), GL0000000184149, GL0000000100027, GL0000000101473, GL0000000176871, GL0000000168398, GL0000000168843, GL0000000168912, GL0000000169930, GL0000000170527, GL0000000170607, GL0000000171549, GL0000000171809, GL0000000171500, GL0000000172746, GL0000000176558, GL0000000176641, GL0000000176630, GL0000000176779, GL0000000176722, GL0000000176868.

**Mira Road Branch:** GL0000000060932, GL0000000116489, GL0000000117310, GL0000000117335, GL0000000117348, GL0000000069582, GL0000000096951, GL0000000162538, GL0000000085978, GL0000000140543, GL0000000143628, GL0000000090756, GL0000000155634, GL0000000155984, GL0000000099078, GL0000000101280, GL0000000102184, GL0000000101702, GL0000000104401, GL0000000105485, GL0000000104056, GL0000000166245, GL0000000155296, GL0000000166958, GL0000000160051, GL0000000117287

**Thane Branch:** GL0000000076135, GL0000000135075, GL0000000146845, GL0000000147949, GL0000000152946, GL0000000159029, GL0000000072909, GL0000000167844, GL0000000061920, GL0000000086461, GL0000000112247, GL0000000113795, GL0000000132436, GL0000000137458, GL0000000138775, GL0000000142961, GL0000000056413, GL0000000060502, GL0000000072433, GL0000000078152, GL0000000082504, GL0000000077765, GL0000000114278 (Shivalik-102742513852), GL0000000127456 (Shivalik-102742514198), GL0000000085273, GL0000000088238, GL0000000140901, GL0000000135781, GL0000000145951, GL0000000140677, GL0000000073732, GL0000000090539, GL0000000068171, GL0000000103832, GL0000000091078, GL0000000163667, GL0000000069484, GL0000000153956, GL0000000069978, GL0000000094567, GL0000000070099, GL0000000130270, GL0000000073712, GL0000000073770, GL0000000074916, GL0000000075216, GL0000000075250, GL0000000132740, GL0000000077070, GL0000000078565, GL0000000079129, GL0000000105207, GL0000000102122, GL0000000102503, GL0000000102517, GL0000000102541, GL0000000102538, GL0000000102696, GL0000000207491, GL0000000209162, GL0000000088087.

**Vasai Branch:** GL0000000085928, GL0000000155444, GL0000000088275, GL0000000092018, GL0000000094175, GL00000001177158, GL00000001179391, GL0000000181194, GL0000000157706, GL0000000149875, GL0000000099992, GL0000000130826, GL0000000164449, GL0000000157883, GL0000000089982, GL0000000161491, GL0000000146994, GL0000000210931, GL0000000123076, GL0000000154783.

For more details, please contact TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd)  
Contact Person: Vinod Maskar  
Contact Number(s): 9870424107  
TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.

**TruCap Finance Limited**  
(Formerly known as Dhanvarsha Finvest Ltd)

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR WATERFRONT BUILDCON LLP OPERATING IN REAL ESTATE BUSINESS AT THANE, MUMBAI (Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	WATERFRONT BUILDCON LLP PAN: AACFW0721G LLPIN: AAB-3911
2. Address of the registered office	7TH FLOOR, SUN PLAZA, HARI OM NAGAR OFF EASTERN EXPRESS HIGHWAY, MULUND (EAST), MUMBAI, Maharashtra, India, 400081
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Kasaravadiwadi, Ghodbunder Road, Thane, (Near Kasaravadiwadi Naka) Mumbai: 400615
5. Installed capacity of main products / services	Not applicable as the Corporate Debtor is engaged into the business of building construction and developing real estate projects.
6. Quantity and value of main products / services sold in last financial year	As per Financial Year 2022-23 No Sale in FY 2022-23
7. Number of employees / workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	A. Mail at cirwaterfrontpl@gmail.com B. List of Creditors are available at website of IIBI at https://ibi.gov.in/en/claims/front-claim-details/15984
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by emailing on cirwaterfrontpl@gmail.com
10. Last date for receipt of expression of interest	8th May 2024
11. Date of issue of provisional list of prospective resolution applicants	18th May 2024
12. Last date for submission of objections to provisional list	23rd May 2024
13. Date of issue of final list of prospective resolution applicants	2nd June 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th June 2024
15. Last date for submission of resolution plans	7th July 2024
16. Process email id to submit EOI	cirwaterfrontpl@gmail.com

Pawan Madhav Shetty  
Deemed Resolution Professional  
In Matter Of Waterfront Buildcon LLP  
Mem. No. IBB/IRP-001/IRP-02606/2021-22/14001  
1002 The Metropolitan Churchwadiagon Pune 411033, Link Road, Near Darshan Hall, Elpro Compound, Pune, Maharashtra, 411033  
Date: 22/04/2024  
Place: Pune

**BANK OF BARODA, MOHONE BRANCH, 'SAI ICON' BUILDING, AMBIVALI SHAHAD ROAD, MOHONE, 421102.**  
Email :VJMOHO@BANKOFBARODA.COM

**NOTICE TO BORROWER (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)**

To  
Mr. Nizamuddin Mohammad Farooq Siddiqui,  
S/o: Mr. Mohammad Farooq Siddiqui  
Room No-A/202, Bilal Park, Almas Colony Road, Opp Shamim Apartment, Kausa Mumbai, Thane District, Maharashtra-400612  
.....Borrower  
MRS. Nahida Nizamuddin Siddiqui  
W/o: Mr. Nizamuddin Siddiqui  
Room No-A/202, Bilal Park, Almas Colony Road, Opp Shamim Apartment, Kausa Mumbai, Thane District, Maharashtra-400612  
.....Co-borrower  
Dear Sir/Madam,  
Re: Credit facilities with our Mohone Branch.

1. We refer to our letter No.MUM/RACPC-IR/2-1405/AGM/DRS/13487/1493/2017-18 dated 31.01.2018 conveying sanction of credit facility and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit	Rates of Interest	Os as on 11.11.2023 (inclusive of interest up to 11.11.2023)	Security agreement with brief description of securities
Term Loan (Union Home)	Rs.30,00,000.00	9.40%	Rs.27,45,336.33	Equitable mortgage of residential flat No. 202 on admeasuring with an extent of 865 sqft on second floor 'A' wing in 'Bilal Park CHS Ltd' on Almas Colony Road, Opposite Shamim Apartment, Kausa in Mumbai Dist. Thane -400612 Dist. Thane S no.140, Hissa No.3 of village Kausa. <b>Flat Boundaries:</b> East: West: North: South:  Total property boundaries: East: Aman Building West: Almas Colony Road North: Shamim Apartment South: Hajra Manson
Total =	Rs.30,00,000.00 (Rupees Thirty Lakhs only)		Rs.27,45,336.33 (Rupees Twenty Seven Lakhs Thirty Five Thousand Three Hundred Thirty Six and Thirty Three paise only) + unapplied interest and other charges if any till the date of realization.	

2. In the letter of acknowledgement of debt dated 31-01-2018, you have acknowledged your liability to the Bank to the tune of Rs 30,00,000/- (Rupees Thirty Lakhs only). The outstanding stated above include further drawings and interest up to 02.03.2024.

3. As you are aware, you have committed defaults in payment of interest on above loans/outstanding for the quarter ended 31.12.2023. You have also defaulted in payment of interest of Loan A/c which have fallen due for payment on 29.12.2023 and thereafter.

4. Consequently upon the defaults committed by you, your Home Loan account has been classified as non-performing asset on 28.02.2024 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue amount including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs.27,45,336.33 (Rupees Twenty Seven Lakhs Thirty Five Thousand Three Hundred Thirty Six and Thirty Three paise only) + unapplied interest and other charges if any till the date of realization as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of Section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary

## भगवंतप्राप्तीसाठी हनुमंत हवा

भारतीय संस्कृतीची अशी धारणा आहे की इथल्या भक्तीसंप्रदायांमध्ये अशी धारणा आहे की परमेश्वराचे अस्तित्व हे त्याच्या भक्ताच्या अस्तित्वावर अवलंबून असते. म्हणजेच भक्त आहे म्हणून भगवंत आहे. आणि याच दृष्टीने विचार केला तर हनुमंत आहे म्हणूनच रामदेखील आहे. आज देशभर हनुमान जयंतीचा उत्सव साजरा होईल. अथाध्येत चारशे वर्षांनंतर ज्याठिकाणी रामाचा जन्म झाला तिथे रामलह्याचे भव्य मंदिर उभे राहिले आहे. त्या मंदिरात सीता आहे की हनुमान आहे का असे प्रश्न विचारण्यापेक्षा रामभक्त तिथे किती संख्येने जातात. हा मुद्दा अधिक प्रासंगिक ठरतो. हे राममंदिर व्हावे ही रामभक्तांची किंवा कारसेवकांची इच्छा होती. सगळ्या प्रकारचे अडथळे पार करून राममंदिर साकार झाले. म्हणजेच रामभक्तांच्या इच्छाशक्तीनुसार आणि त्यांची दृढम्य महत्त्वाकांक्षा होती म्हणूनच राममंदिर प्रत्यक्षात येऊ शकले. प्रत्यक्ष प्रभूरामालादेखील अनेक प्रकारच्या संकटांला सामोरे जावे लागले. आणि त्यांच्या या अडचणींमध्ये साहाय्य करण्यासाठी हनुमंताची सर्वाधिक मदत झाली. रामाला हनुमंताची प्राप्ती झाल्यानंतरच आपण सीतेला परत मिळवू शकतो असा आत्मविश्वास वाटू लागला आणि अनेक अशक्य गोष्टी शक्य करून दाखवण्याची क्षमता हनुमंतामध्ये आहे याचीही जाणीव झाली. म्हणजे हनुमंतासारख्या शक्तीला रामाच्या आदर्शाचे आणि सज्जनतेचे पाठबळ मिळाले आणि आपल्याकडे असलेली सर्व शक्ती ही रामासाठीच म्हणजे सज्जनतेसाठी उपयोगात आणण्याचा किंबहुना रामाला ही शक्ती हनुमंताने समर्पित केली होती. ज्यावेळेला हनुमंताची आराधना किंवा भक्ती केली जाते ती स्वाभाविकपणे रामार्पित जाऊन पोहचते. परंतु रामाला प्राप्त करण्यापूर्वी हनुमंताला प्रसन्न करून घेणे अधिक गरजेचे ठरते. कारण भक्ती कशी करावी किंवा समर्पित भक्तीचे, दास्य भक्तीचा प्रकार काय असतो. हे हनुमंताकडूनच शिकण्यासारखे आहे. बुद्धिमत्ता, गुणग्राहकता, कार्यक्षमता, राजकारण कुशलता अशा अनेक प्रकारचे गुण हनुमंताजवळ होते. बलदंड शरीर यष्टी होती. अचाट काम करण्याचे वरदान हनुमंताला प्राप्त झाले होते.

### भक्तासाठी भगवंत

हनुमंताला वायूपुत्र म्हटले जाते. अंजनी ही त्यांची माता परंतु पुराणकथांमधून हनुमंताचा जन्म हा एक बलशाली पुत्र म्हणूनच झाला आणि त्याला प्रत्यक्ष सूर्याचेदेखील वरदान प्राप्त झाले होते. सांगाण्याचा मुद्दा एवढाच आहे की सर्व प्रकारची शक्ती आणि वरदान असलेला हनुमानाजवळ कोणत्याही प्रकारचा अहंकार नव्हता. सतत शरणागत राहून आणि शक्य तितक्या नम्रतेतून त्याच्याकडून व्यवहार होत असत. अनेक वेळेला प्रभूरामचंद्रांनी हनुमानाचा सल्ला घेतल्याचे उल्लेख रामायणात आहेत. रामाशिवाय हनुमान नाही आणि हनुमानाशिवाय राम नाही असे अद्वैत असल्याने दास्यभक्तीतून भगवंताला प्राप्त करून घेण्याचा म्हणजेच आदर्श भक्तीचे उदाहरण म्हणून हनुमानाकडे पाहता

येते. हनुमानासारखीच निरहंकारी, निस्वार्थी भक्ती केली तर कोणताही देव प्रसन्न झाल्याशिवाय राहाणार नाही. म्हणून कोणत्याही भक्ताने आधी भक्ती कशी प्राप्त करावी यासाठी हनुमंताला शरण गेले पाहिजे. जर अशा प्रकारची हनुमानाच्या स्वरूपातील भक्ती आणि शक्ती असेल तर त्यातून मिळणारे समाधान हनुमानासारखेच अलौकिक असेल आजच्या हनुमान जयंतीच्यानिमित्ताने त्याचा जयजयकार करीत असताना आपल्यातला अहंकार बाजूला काढणे आणि पूर्ण शरणागत होऊन सातत्याने भक्ती करीत राहणे अशी एक भक्तीची गुणसंपदा हनुमानाकडून प्राप्त केली पाहिजे. म्हणूनच हनुमान हा एवढा शक्तीरूप का आहे तर त्याचे रहस्य त्याच्या शरणागत भक्तीमध्ये होते. अनेकवेळेला स्वतः कडच्या शक्तीचा, पैशाचा संपत्तीचा, गर्व प्राप्त होतो आणि आपण इतरांपेक्षा कसे वेगळे आहोत असाही एक अहंकार जपला जातो. परंतु हनुमानाच्या भक्तीतून हेच विशेषत्वाने लक्षात घेता येते की हनुमंत हा बुध्दिमानही होता. बलवानही होता तरीसुद्धा यापैकी कशाचाही त्याला अहंकार नव्हता. अशी शरणागत भक्ताची मानसिकता ही त्या त्या भक्ताला बरेच काही देऊन जाऊ शकते. अगदी भगवदगीतेतसुद्धा भक्तीयोगाच्या बाराव्या अध्यायात भगवान श्रीकृष्णाने जो नित्ययुक्त माझी उपासना करतो. तो मला अधिक प्रिय असल्याची ग्वाही दिली होती.

### समर्थाची दासभक्ती

कोणतीही नित्यउपासना ही हळुहळू स्वतःमधला अहंकार गर्व नाहीसा करते. स्वाभाविकपणे स्वतःमधल्या भक्तीयुक्त सामर्थ्याची जाणीवही वाढीला लागते. समर्थ रामदास हे त्याचे आणखी एक महत्त्वाचे उदाहरण आहे. ज्यांनी रामभक्ती तर केलीच. परंतु हनुमानाच्या भक्तीशिवाय रामभक्ती सिद्धीला जाणार नाही याची त्यांना पूर्ण जाणीव होती. म्हणूनच त्यांनी महाराष्ट्रात अकरा मारुतींची स्थापना केली. ठिकठिकाणी त्यांनी रामदासीमंडळे स्थापन करून हनुमान आणि राम या दोघांच्याही भक्तीला साकार करण्याचा प्रयत्न केला होता. शक्ती बल किंवा बुद्धी प्राप्त करण्यासाठी हनुमानी उपासना केली पाहिजे यात काही शंका नाही. परंतु हे बळ कुठे वापरले जाणार आहे किंवा समर्पित केले जाणार आहे हेही तितकेच महत्त्वाचे असते. समर्थ रामदासांनी केलेली रामभक्ती ही रामाच्या चरणीच वाहिली होती त्यांनी स्वतःला रामदास म्हणवून घेतले होते आणि हनुमान देखी प्रभूरामचंद्रांचेच दास होते. म्हणूनच परमेश्वर प्राप्त करण्यापूर्वी त्याचा उत्तम भक्त होता आले पाहिजे आणि अशा उत्तम भक्तासाठी भगवंत नेहमीच तत्पर सतो. तुलसीदासांनी आपल्या हनुमान चालीसामध्ये जय जय हनुमान गोसाई, कृपा करू गुरू देव की नाई म्हणजे अगदी त्यांनी गुरूची उपासना करून आपली शरणागतता व्यक्त केली होती. आज देशामध्ये हनुमान भक्ती एवढ्याचसाठी केली जाते. की राम आपल्यावर प्रसन्न व्हावा. हनुमानाच्या याभक्तीतून बुद्धी आणि बळ हे दोन्हीही प्राप्त होतात आणि ते परमेश्वराला समर्पित करण्याची वृत्तीही प्राप्त होते.

## भारताच्या बुद्धिबळाच्या इतिहासात मानाचा तुरा १७ वर्षीय ग्रॅंडमास्टर डी गुकेशने रचला इतिहास



### ■ टोरांटो

गुकेशने १३ व्या फेरीत चमकदार कामगिरी करताना फ्रान्सच्या अलरीझा फिरोझावर मात करीत आपले अग्रस्थान भक्कम केले होते. त्यानंतर १४ व्या आणि शेवटच्या फेरीत तो अमेरिकेच्या हिकारू नाकामुरामोबत डाँ खेळला. जागतिक विजेतेपदाचा चॅलेंजर निश्चित करण्यासाठी त्याचे या स्पर्धेत १४ पैकी नऊ गुण होते. वर्षाच्या अखेरीस तो सध्याचा विश्वविजेता चीनचा डिंग लिरेनला आव्हान देईल. चेन्नईचा रहिवासी असलेल्या

गुकेशनेही कास्पारोव्हचा विक्रम मोडला. १९८४ मध्ये कास्पारोव्ह २२ वर्षांचा होता, जेव्हा त्याने रशियाच्या अनातोली कारपोव्हला जागतिक विजेतेपदासाठी आव्हान दिले होते. टूर्नामेंट जिंकण्याबरोबरच गुकेशने ८८,५०० युरो (अंदाजे ७८.५ लाख रुपये) चे रोख बक्षीसही जिंकले. उमेदवारांसाठी एकूण बक्षीस रक्कम ५,००,००० युरो होती. ही प्रतिष्ठित स्पर्धा जिंकणारा ग्रेट विश्वनाथन आनंदनंतर गुकेश दुसरा भारतीय ठरला. पाच वेळा विश्वविजेता आनंदचा विजय

२०१४ मध्ये आला होता. आनंदने 'द' वर पोस्ट केले, 'सर्वात तरुण चॅलेंजर बनल्याबद्दल डी गुकेशचे अभिनंदन. वाका चेस कुटुंबाला तुम्ही जे काही साध्य केले त्याचा अभिमान वाटतो. तुम्ही ज्या प्रकारे खेळलात आणि कठीण प्रसंग हाताळलेत त्याबद्दल मला वैयक्तिकरित्या खूप अभिमान वाटतो. या क्षणाचा आनंद घ्या.' विश्वनाथन हे देखील चेन्नईचे आहेत. गुकेशचा जन्म २९ मे २००६ रोजी चेन्नई येथे झाला. २०१५ मध्ये ९ वर्षांखालील स्तरावर

आशियाई शालेय बुद्धिबळ चॅम्पियनशिप जिंकल्यानंतर तो प्रसिद्धीच्या झोतात आला. गुकेशने २०१८ मध्ये चमकदार कामगिरी केली. त्यानंतर आशियाई युवा बुद्धिबळ स्पर्धेत त्याने एकूण पाच सुवर्णपदके जिंकली. गुकेश जानेवारी २०१९ मध्ये ग्रॅंडमास्टर झाला. तेव्हा त्याचे वय १२ वर्षे होते. गुकेश डी हा बुद्धिबळ इतिहासातील दुसरा सर्वात तरुण ग्रॅंडमास्टर आहे. चेस रॉपिड स्पर्धेत मॅक्स कार्लसनला पराभूत करणारा तो सर्वात तरुण खेळाडू आहे

## पाकिस्तानच्या मोहम्मद रिझवानने मोडला विराट कोहलीचा विक्रम

### ■ नवी दिल्ली

पाकिस्तानचा यष्टिरक्षक फलंदाज मोहम्मद रिझवान हा टी-२० आंतरराष्ट्रीय क्रिकेटमध्ये सर्वात जलद ३००० धावा करणारा फलंदाज ठरला आहे. रिझवानने ही कामगिरी रावळपिंडी क्रिकेट स्टेडियमवर न्यूझीलंडविरुद्धच्या मालिकेतील दुसऱ्या टी-२० सामन्यात केली. ३१ वर्षीय रिझवानने या सामन्यात ४५ धावांची नाबाद खेळी करत हा विक्रम केलाय. रिझवानच्या उत्कृष्ट खेळीच्या जोरावर पाकिस्तानने न्यूझीलंडने दिलेले ९१ धावांचे लक्ष्य १२.१ षटकात ३ गडी गमावून पूर्ण



केले. दरम्यान रिझवानने यापूर्वीही अनेक विक्रम करताना पाकिस्तानला जिंकून दिलेले आहे. पाकिस्तानी संघातील तो एक उत्कृष्ट यष्टीरक्षक आणि आक्रमक फलंदाज म्हणून ओळखला जातो.

## ग्रीको रोमनमध्ये भारतीय मल्लांची निराशाजनक कामगिरी

### ■ विश्वेक

पॅरिस ऑलिम्पिकसाठी सुरु असलेल्या पात्रता फेरी स्पर्धांच्या ग्रीको रोमन प्रकारात सुनीलव गळता एकाही भारतीय कुस्तीपटूला पहिल्या फेरीचा अडथळा ओलांडता आला नाही. सुनीलने ८७ किलो वजनी गटात जपानचा खेळाडूवर ५-१ असा विजय मिळवला; पण उपांत्यपूर्व फेरीत त्याला उझबेकिस्तानच्या जालगासाबे बर्दिमुरातोव याच्याकडून ४-२ असा पराभव पत्करावा लागला. त्यामुळे पात्रता मिळवण्याच्या त्याच्या आशांना सुरुंग लागला. उझबेकिस्तानच्या अबरो

अताबायेव याच्याकडून आशू याला ६७ किलो वजनी गटात पराभव पत्करावा लागला. तसेच सुमीत (६० किलो वजनी गट), विकास (७७ किलो वजनी गट), नीतेश (९७ किलो वजनी गट) व नवीन (१३० किलो वजनी गट) या भारतीय कुस्तीपटूंना पहिल्या फेरीतच पराभवाला सामोरे जावे लागले. याआधी २०१६ मधील आर्लिम्पिकमध्ये भारतीय खेळाडूंनी ग्रीको रोमन प्रकारात पात्रता मिळवली होती.

### जाहीर सूचना

माझे अशील १) श्री. अमोल किशोर मेहे आणि २) श्री. रौसिका अमोल मेहे यांच्या निर्दोशअंतर्गत खांदरे सूचना देण्यात येते की, ते सदसिका क्र. ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०, ३११, ३१२, ३१३, ३१४, ३१५, ३१६, ३१७, ३१८, ३१९, ३२०, ३२१, ३२२, ३२३, ३२४, ३२५, ३२६, ३२७, ३२८, ३२९, ३३०, ३३१, ३३२, ३३३, ३३४, ३३५, ३३६, ३३७, ३३८, ३३९, ३४०, ३४१, ३४२, ३४३, ३४४, ३४५, ३४६, ३४७, ३४८, ३४९, ३५०, ३५१, ३५२, ३५३, ३५४, ३५५, ३५६, ३५७, ३५८, ३५९, ३६०, ३६१, ३६२, ३६३, ३६४, ३६५, ३६६, ३६७, ३६८, ३६९, ३७०, ३७१, ३७२, ३७३, ३७४, ३७५, ३७६, ३७७, ३७८, ३७९, ३८०, ३८१, ३८२, ३८३, ३८४, ३८५, ३८६, ३८७, ३८८, ३८९, ३९०, ३९१, ३९२, ३९३, ३९४, ३९५, ३९६, ३९७, ३९८, ३९९, ४००, ४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०, ४११, ४१२, ४१३, ४१४, ४१५, ४१६, ४१७, ४१८, ४१९, ४२०, ४२१, ४२२, ४२३, ४२४, ४२५, ४२६, ४२७, ४२८, ४२९, ४३०, ४३१, ४३२, ४३३, ४३४, ४३५, ४३६, ४३७, ४३८, ४३९, ४४०, ४४१, ४४२, ४४३, ४४४, ४४५, ४४६, ४४७, ४४८, ४४९, ४५०, ४५१, ४५२, ४५३, ४५४, ४५५, ४५६, ४५७, ४५८, ४५९, ४६०, ४६१, ४६२, ४६३, ४६४, ४६५, ४६६, ४६७, ४६८, ४६९, ४७०, ४७१, ४७२, ४७३, ४७४, ४७५, ४७६, ४७७, ४७८, ४७९, ४८०, ४८१, ४८२, ४८३, ४८४, ४८५, ४८६, ४८७, ४८८, ४८९, ४९०, ४९१, ४९२, ४९३, ४९४, ४९५, ४९६, ४९७, ४९८, ४९९, ५००, ५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०, ५११, ५१२, ५१३, ५१४, ५१५, ५१६, ५१७, ५१८, ५१९, ५२०, ५२१, ५२२, ५२३, ५२४, ५२५, ५२६, ५२७, ५२८, ५२९, ५३०, ५३१, ५३२, ५३३, ५३४, ५३५, ५३६, ५३७, ५३८, ५३९, ५४०, ५४१, ५४२, ५४३, ५४४, ५४५, ५४६, ५४७, ५४८, ५४९, ५५०, ५५१, ५५२, ५५३, ५५४, ५५५, ५५६, ५५७, ५५८, ५५९, ५६०, ५६१, ५६२, ५६३, ५६४, ५६५, ५६६, ५६७, ५६८, ५६९, ५७०, ५७१, ५७२, ५७३, ५७४, ५७५, ५७६, ५७७, ५७८, ५७९, ५८०, ५८१, ५८२, ५८३, ५८४, ५८५, ५८६, ५८७, ५८८, ५८९, ५९०, ५९१, ५९२, ५९३, ५९४, ५९५, ५९६, ५९७, ५९८, ५९९, ६००, ६०१, ६०२, ६०३, ६०४, ६०५, ६०६, ६०७, ६०८, ६०९, ६१०, ६११, ६१२, ६१३, ६१४, ६१५, ६१६, ६१७, ६१८, ६१९, ६२०, ६२१, ६२२, ६२३, ६२४, ६२५, ६२६, ६२७, ६२८, ६२९, ६३०, ६३१, ६३२, ६३३, ६३४, ६३५, ६३६, ६३७, ६३८, ६३९, ६४०, ६४१, ६४२, ६४३, ६४४, ६४५, ६४६, ६४७, ६४८, ६४९, ६५०, ६५१, ६५२, ६५३, ६५४, ६५५, ६५६, ६५७, ६५८, ६५९, ६६०, ६६१, ६६२, ६६३, ६६४, ६६५, ६६६, ६६७, ६६८, ६६९, ६७०, ६७१, ६७२, ६७३, ६७४, ६७५, ६७६, ६७७, ६७८, ६७९, ६८०, ६८१, ६८२, ६८३, ६८४, ६८५, ६८६, ६८७, ६८८, ६८९, ६९०, ६९१, ६९२, ६९३, ६९४, ६९५, ६९६, ६९७, ६९८, ६९९, ७००, ७०१, ७०२, ७०३, ७०४, ७०५, ७०६, ७०७, ७०८, ७०९, ७१०, ७११, ७१२, ७१३, ७१४, ७१५, ७१६, ७१७, ७१८, ७१९, ७२०, ७२१, ७२२, ७२३, ७२४, ७२५, ७२६, ७२७, ७२८, ७२९, ७३०, ७३१, ७३२, ७३३, ७३४, ७३५, ७३६, ७३७, ७३८, ७३९, ७४०, ७४१, ७४२, ७४३, ७४४, ७४५, ७४६, ७४७, ७४८, ७४९, ७५०, ७५१, ७५२, ७५३, ७५४, ७५५, ७५६, ७५७, ७५८, ७५९, ७६०, ७६१, ७६२, ७६३, ७६४, ७६५, ७६६, ७६७, ७६८, ७६९, ७७०, ७७१, ७७२, ७७३, ७७४, ७७५, ७७६, ७७७, ७७८, ७७९, ७८०, ७८१, ७८२, ७८३, ७८४, ७८५, ७८६, ७८७, ७८८, ७८९, ७९०, ७९१, ७९२, ७९३, ७९४, ७९५, ७९६, ७९७, ७९८, ७९९, ८००, ८०१, ८०२, ८०३, ८०४, ८०५, ८०६, ८०७, ८०८, ८०९, ८१०, ८११, ८१२, ८१३, ८१४, ८१५, ८१६, ८१७, ८१८, ८१९, ८२०, ८२१, ८२२, ८२३, ८२४, ८२५, ८२६, ८२७, ८२८, ८२९, ८३०, ८३१, ८३२, ८३३, ८३४, ८३५, ८३६, ८३७, ८३८, ८३९, ८४०, ८४१, ८४२, ८४३, ८४४, ८४५, ८४६, ८४७, ८४८, ८४९, ८५०, ८५१, ८५२, ८५३, ८५४, ८५५, ८५६, ८५७, ८५८, ८५९, ८६०, ८६१, ८६२, ८६३, ८६४, ८६५, ८६६, ८६७, ८६८, ८६९, ८७०, ८७१, ८७२, ८७३, ८७४, ८७५, ८७६, ८७७, ८७८, ८७९, ८८०, ८८१, ८८२, ८८३, ८८४, ८८५, ८८६, ८८७, ८८८, ८८९, ८९०, ८९१, ८९२, ८९३, ८९४, ८९५, ८९६, ८९७, ८९८, ८९९, ९००, ९०१, ९०२, ९०३, ९०४, ९०५, ९०६, ९०७, ९०८, ९०९, ९१०, ९११, ९१२, ९१३, ९१४, ९१५, ९१६, ९१७, ९१८, ९१९, ९२०, ९२१, ९२२, ९२३, ९२४, ९२५, ९२६, ९२७, ९२८, ९२९, ९३०, ९३१, ९३२, ९३३, ९३४, ९३५, ९३६, ९३७, ९३८, ९३९, ९४०, ९४१, ९४२, ९४३, ९४४, ९४५, ९४६, ९४७, ९४८, ९४९, ९५०, ९५१, ९५२, ९५३, ९५४, ९५५, ९५६, ९५७, ९५८, ९५९, ९६०, ९६१, ९६२, ९६३, ९६४, ९६५, ९६६, ९६७, ९६८, ९६९, ९७०, ९७१, ९७२, ९७३, ९७४, ९७५, ९७६, ९७७, ९७८, ९७९, ९८०, ९८१, ९८२, ९८३, ९८४, ९८५, ९८६, ९८७, ९८८, ९८९, ९९०, ९९१, ९९२, ९९३, ९९४, ९९५, ९९६, ९९७, ९९८, ९९९, १०००, १००१, १००२, १००३, १००४, १००५, १००६, १००७, १००८, १००९, १०१०, १०११, १०१२, १०१३, १०१४, १०१५, १०१६, १०१७, १०१८, १०१९, १०२०, १०२१, १०२२, १०२३, १०२४, १०२५, १०२६, १०२७, १०२८, १०२९, १०३०, १०३१, १०३२, १०३३, १०३४, १०३५, १०३६, १०३७, १०३८, १०३९, १०४०, १०४१, १०४२, १०४३, १०४४, १०४५, १०४६, १०४७, १०४८, १०४९, १०५०, १०५१, १०५२, १०५३, १०५४, १०५५, १०५६, १०५७, १०५८, १०५९, १०६०, १०६१, १०६२, १०६३, १०६४, १०६५, १०६६, १०६७, १०६८, १०६९, १०७०, १०७१, १०७२, १०७३, १०७४, १०७५, १०७६, १०७७, १०७८, १०७९, १०८०, १०८१, १०८२, १०८३, १०८४, १०८५, १०८६, १०८७, १०८८, १०८९, १०९०, १०९१, १०९२, १०९३, १०९४, १०९५, १०९६, १०९७, १०९८, १०९९, ११००, ११०१, ११०२, ११०३, ११०४, ११०५, ११०६, ११०७, ११०८, ११०९, १११०, ११११, १११२, १११३, १११४, १११५, १११६, १११७, १११८, १११९, ११२०, ११२१, ११२२, ११२३, ११२४, ११२५, ११२६, ११२७, ११२८, ११२९, ११३०, ११३१, ११३२, ११३३, ११३४, ११३५, ११३६, ११३७, ११३८, ११३९, ११४०, ११४१, ११४२, ११४३, ११४४, ११४५, ११४६, ११४७, ११४८, ११४९, ११५०, ११५१, ११५२, ११५३, ११५४, ११५५, ११५६, ११५७, ११५८, ११५९, ११६०, ११६१, ११६२, ११६